

12.00 hrs.

**PAPERS LAID ON THE TABLE**

**WEALTH-TAX (AMDT.) RULES UNDER  
WEALTH-TAX ACT, 1957,  
NOTIFICATIONS etc.**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K. R.  
GANESH) : I beg to lay on the Table—**

(1) A copy of the Wealth tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S. O. 21(E) in Gazette of India dated the 4th January, 1974, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [*Placed in Library. See No. LT-6170/74.*]

(2) A copy each of following Notifications (Hindi and English versions) under section 38 of Central Excises and Salt Act, 1944 :—

(i) The Central Excise (Thirteenth Amendment) Rules, 1973, published in Notification No. G.S.R. 1359 in Gazette of India dated the 15th December, 1973.

(ii) The Central Excise (Fourteenth Amendment) Rules, 1973, published in Notification No. G.S.R. 1360 in Gazette of India dated the 15th December, 1973. [*Placed in Library. See No. IT-6171/74*]

(3) A copy of the Emergency Risks (Goods) Insurances (Fourth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 762(E) in Gazette of India dated the 7th December, 1973 under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library. See No. LT-6172/74.*]

(4) A copy of Emergency Risks (Undertakings) Insurance (Fourth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. S.O. 763(E) in Gazette of India dated the 7th December, 1973, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971 [*Placed in Library. See No. LT-6173/74.*]

(5) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with a statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1972-73 published in Notification No. F. 6/10/73 Fin. (G) in Delhi Gazette dated the 1st November, 1973, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [*Placed in Library. See No. LT-6174/74.*]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968 :—

(i) The Gold Control (Licensing of Dealers) Amendment Rules, 1973, published in Notification No. S O 790(E) in Gazette of India dated the 21st December, 1973

(ii) S.O. 8 published in Gazette of India dated the 5th January, 1974 containing corrigendum to Notification No S O 765(E) dated the 27th December, 1972 [*Placed in Library See No. IT-6175/74.*]

(7) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Fifth Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No S.O. 3467 in Gazette of India dated the 15th December, 1973, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 [*Placed in Library. See No. LT-6176/74.*]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 13 of the Central Sales Tax Act, 1956 :—

(i) The Central Sales Tax (Registration and Turnover) (Second Amendment) Rules, 1973, published in Notification No. G. S. R. 519(E) in Gazette of India dated the 13th December, 73.

(ii) The Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1974, published in Notification No. G. S. R. 26(E) in Gazette of India dated the 1st February, 1974. [Placed in Library. See No. LT-6177/74.]

(9) A copy of the Delhi Sales Tax (Sixth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. F. 4(18)/73-Fin. (G) in Delhi Gazette dated the 6th December, 1973, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [Placed in Library. See No. LT-6178/74.]

(10) A copy of Notification No. G.S.R. 6(F) (Hindi and English versions) published in Gazette of India dated the 1st January, 1974 making certain amendment to the Second Schedule to the Indian Tariff Act, 1934, under sub-section(2) of section 4A of the Indian Tariff Act, 1934. [Placed in Library. See No. LT-6179/74.]

(11) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972 :—

(i) The New India Assurance Company Limited (Merger) Scheme, 1973, published in Notification No. S.O. 803 (E) in Gazette of India dated the 31st December, 1973.

(ii) The United India Fire and General Insurance Company Limited (Merger) Scheme, 1973, published in Notification No. S.O. 804(E) in Gazette of India dated the 31st December, 1973.

(iii) The Oriental Fire and General Insurance Company Limited (Merger) Scheme, 1973, published in Notification No. S.O. 805(E) in Gazette of India dated the 31st December, 1973.

(iv) The National Insurance Company Limited (Merger) Scheme, 1973, published in Notification No. S.O. 806(E) in Gazette of India dated the 31st December, 1973. [Placed in Library. See No. LT-6180/74.]

(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1361 published in Gazette of India dated the 15th December, 1973 together with an explanatory memorandum.

(ii) G.S.R. 1383 published in Gazette of India dated the 22nd December, 1973 together with an explanatory memorandum.

(iii) G.S.R. 1410 published in Gazette of India dated the 29th December, 1973 together with an explanatory memorandum.

(iv) G.S.R. 541 (E) published in Gazette of India, dated the 29th December, 1973 together with an explanatory memorandum.

(v) S.O. 810(E) published in Gazette of India dated the 31st December, 1973 together with an explanatory memorandum.

(vi) G.S.R. 19(E) published in Gazette of India, dated the 31st December, 1973 together with an explanatory memorandum. [Placed in Library. See No. LT-6181/74.]

(13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 520(E) published in Gazette of India, dated the 13th December, 1973 together with an explanatory memorandum.

(ii) G.S.R. 14(E), 15(E) and 16(E) published in Gazette of India, dated the

18th January, 1974 together with an explanatory memorandum.

(iii) G.S.R. 21(E) published in Gazette of India dated the 25th January, 1974 together with an explanatory memorandum.

(iv) G.S.R. 82 published in Gazette of India dated the 26th January, 1974 together with an explanatory memorandum. [*Placed in Library. See No. LT-6182/74.*]

(14) A copy of the Final Report of the Direct Taxes Enquiry Committee (Hindi version). [*Placed in library See No. LT-6183/74.*]

REPORT (1973) OF THE TARIFF COMMISSION ON THE BIENNIAL REVIEW OF THE SERICULTURE INDUSTRY

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the Report (1973) of the Tariff Commission on the Biennial Review of the Sericulture Industry (Hindi version), under sub-section (2) of section 16 of the Tariff Commission Act, 1951. [*Placed in library. See No. LT-6184/74.*]

12.01 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th February, 1974, has passed the enclosed motion referring the Foreign Contribution (Regulation) Bill, 1973, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok

Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

“That the Bill to regulate the acceptance and utilisation of foreign contribution or hospitality by certain persons or associations, and for matter connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of 60 members; 20 members from this House, namely:—

1. Shri D. D. Puri.
2. Shri Chakrapani Shukla.
3. Shri G. R. Patil.
4. Shri Kali Mukherjee.
5. Shri Harsh Deo Malviya.
6. Shri Ganesh Lal Mali.
7. Shrimati Pratibha Singh.
8. Shri Kasim Ali Abid.
9. Shri Manubhai Shah.
10. Shri Emonsing M. Sangma.
11. Shri Shamlal Gupta.
12. Shri Om Prakash Tyagi.
13. Shri Kalyan Roy.
14. Shri S. S. Mariswamy.
15. Shri Sitaram Singh.
16. Shri D. Y. Pawar.
17. Shri Abu Abraham.
18. Shri K. P. Subramania Menon.
19. Shri Bhupinder Singh.
20. Shri Ram Niwas Mirdha.

and 40 members from the Lok Sabha; that in order to constitute a meeting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of this House relating to Select Committees shall apply with such